

No.7406

Table Office (B)

**Attendance Register of Members**

Section 3 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

“3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of one lakh rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of two thousand rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.

2. As per practice, for the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Lobby of Lok Sabha for signature of members.

3. In view of the provisions of section 3 of the Salary, Allowances and Pension of Members of Parliament Act, 1954, quoted in para 1 above, members are requested to sign in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

Kind cooperation of Members is solicited.

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No. 7407

Reporters' Branch

**Confirmation / correction by Members in speeches**

Members are informed that the 'uncorrected version' of the Members' speeches are being uploaded on an hourly basis on the Lok Sabha Website under "Debates / Uncorrected Debates". The Members may access it to make corrections, if any, in their speeches.

The speeches of Members are also being sent to the Members-concerned individually, through emails, soon after they are made. The Members may access these speeches, to make corrections, if any.

Considering the fact that the Members remain busy during the Session, it has been decided to give ample time to Members, i.e. up to seven days after conclusion of the Session to make corrections in the speeches they delivered during that particular Session and send the corrected version to the Editorial Branch by email at: [editorial.ls@sansad.nic.in](mailto:editorial.ls@sansad.nic.in) within the said period.

In case it is not so returned, the transcript prepared by the Reporters will be considered as final and authentic.

Kind cooperation of Members in this regard is solicited.

**UTPAL KUMAR SINGH**  
Secretary General